

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 122
IA/752(AHM)2020
IA/58(AHM)2021
IA/145(AHM)2021
in
CP(IB)/268(AHM)2018

Order under Section 9 IBC

IN THE MATTER OF:

POSCO-India Pune Processing Center Pvt Ltd
V/s
Poggenamp Nagarsheth Powertronics Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..05/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

IA 752 of 2020

For the Applicant : Mr. Arpit Singhvi, Advocate.
For the Respondent/RP : Mr. Kiran Shah, FCA.

IA 58/2021

Mr. Kiran Shah, FCA, for the Applicant


IA 145 of 2021

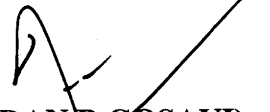
For the Applicant : Mr. Abhay Tyagi, Advocate.
For the Respondent/RP : Mr. Kiran Shah, FCA.

ORDER

Heard Ld. Counsel for the applicant and respondent in IA 752 of 2020. Due to technical fault, we are not able to conclude the hearing.

Matter stands adjourned to 27.07.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)